

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 2
C.P.(IB)/149(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Ahepra Healthcare Ltd
V/s
Norris Medicine Ltd

.....Applicant

.....Respondent

Order delivered on ..07/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Ld. Adv. Mr. Pranav Thakkar
For the Respondent :

ORDER

This application is filed under Section 9 of Insolvency and Bankruptcy Code, 2016.

Issue notice to Corporate Debtor.

Operational Creditor is directed to serve notice upon Corporate Debtor by speed-post and e-mail and file affidavit of service of notice within seven days. Corporate Debtor to file affidavit in reply within seven days by giving copy to other side and other side may file rejoinder, if any, (not more than five pages) within seven days thereafter.

Matter to appear on 16.11.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)